

C. A. T. Bench, JAIPUR

Date of Order

~~RECEIVED~~ 22/11/93 Orders O.T 649/93

23.11.93

Mr. K.L.Thawani- Counsel for applicant.

Heard, the learned counsel for the applicant. Father of Ashok Kumar & husband of Smt. Chandra Kanta expired on 30.7.1989. Ashok Kumar submitted an application for appointment on compassionate ground which was rejected by the Superintendent of Post Offices on 13.8.90 vide Annexure. A/13, and the copy of the same was also sent to Ashok Kumar. Thereafter, Ashok Kumar submitted an appeal to the Chief Post Master Rajasthan Circle, though there is no provision for appeal. However, it was considered a representation and the same was rejected on 20th Dec.91.

For the first time Smt. Chandra Kanta applied to his excellency the President of India vide Annexure.A/16 dated 24.1.1992.

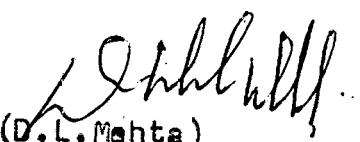
Applicant submits that the delay in filing the application for compassionate appointment may kindly be condoned.

It will not be out of place here that Smt. Chandra Kanta file the application before his excellency the President directly in Jan, 1992 and prior to that she has not filed the application for appointment to any of the authorities. The application should have been filed to the competent authority or the appointing authority. The same has

*Reverch
H.M.M.
30.12.93*

PL

C. A. T. Bench, JAIPUR

Date of Order	Orders
	<p>not been filed by Smt. Candra Kanta. The application of Ashok Kumar has already been rejected earlier and Smt. Chandra Kanta cannot be allowed to file this O.A. after the expiry of more than 4 years of the death of her husband. The application for condonation of delay as well as the O.A. stands rejected.</p> <p> (P.P. Srivastava) Adm. Member</p> <p> (D.L. Mehta) Vice Chairman</p> <p><u>Copy sent to the Sup no 2 on and 8707</u></p> <p><u>Date 10/12/93</u></p> <p></p>